

FIR No.:174/19
PS- Sadar Bazar
Case No. 13505/19
State VS Abhishek

20.08.2020

(Through Video Conferencing at 11.10 am.)

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Rahul Tandon, Ld. LAC for accused also joined through
Cisco Webex.

At request, be put up for purpose fixed on 25.11.2020.

One copy of the order be uploaded on CIS. A printout of the
order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 250/04
PS- Sadar Bazar
Case No. 11488/19
State VS Abdul Khalid etc

20.08.2020

(Through Video Conferencing at 11.15 am.)

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Mohd. Shariq, proxy counsel for all accused except accused

Abdul Khalid also joined through Cisco Webex.

At request, be put up for purpose fixed on 25.11.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 536/14
PS- Sadar Bazar
Case No. 7378/17
State VS Karam Chand

20.08.2020

(Through Video Conferencing at 11.20 pm.)

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Ankit Sharma, proxy counsel for accused joined through
Cisco Webex.

At request, put up for purpose fixed on 17.10.2020.

One copy of the order be uploaded on CIS. A printout of the
order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

20.08.2020

(Through Video Conferencing at 10.45 am.)

This is an application for releasing of accused Anuj @ Kunal.

Present : Ld. APP for the State joined through Cisco Webex.

IO/ASI Balwant Singh has also joined through Cisco Webex.

IO electronically filed an application for release of accused Anuj @ Kunal in the present case. It is submitted by IO that accused was arrested in the present case on 14.07.2020 and he has been granted bail vide order dated 22.07.2020. It is also submitted by IO that there is no evidence against the accused, so, the present accused may be released from the proceedings.

Heard.

I have perused the application and record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the aforesaid accused except the disclosure statement which is itself inadmissible in evidence. Under these circumstances, the application of the IO is allowed. **The aforesaid accused be released from the present matter at this stage subject to furnishing of personal bond in the sum of Rs. 5000/- to the satisfaction of the concerned Jail Suptd., if he is already not released from J/C.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

e-FIR No.: 000004/20
PS-Sadar Bazar
U/s .379 IPC

20.08.2020

(Through Video Conferencing at 10.35 am.)

This is an application for releasing of mobile on superdari.

Present : Ld. APP for the State joined through Cisco Webex.

Ms. Shruti Verma, owner/applicant not joined through Cisco webex despite intimation.

Reply of IO has been filed electronically. Copy of same has been sent to applicant electronically.

Perusal of reply reveals that in abovesaid e-FIR No. 000004/20. no case property got recovered and the complainant in the said FIR is one Mr. Bhupender Singh. Thus, it seems that applicant has filed wrong particulars of the case. So, the present application stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and to the email of applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 266/20
PS- Civil Lines
U/s 420 IPC
State VS Abdul Qarim
@ Rahul Thakur

20.08.2020

(Through Video Conferencing at 10.25 am.)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Abdul Qarim @ Rahul Thakur.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Faheem Alam, Ld. Counsel for accused also joined through Cisco webex.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for accused electronically.

Part arguments heard.

At request, put up for further arguments on the said application on 21.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for applicant/accused. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 131/19
PS- Civil Lines
U/s 420/120B/468/471 IPC
State VS Avinash Rathi

20.08.2020

(Through Video Conferencing at 10.45 am.)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Avinash Rathi.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Vivek Agarwal, Ld. Counsel for accused Avinash Rathi joined through Cisco webex.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for accused electronically.

Part arguments heard.

At request, put up for further arguments on the said application on 21.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for applicant/accused. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 31/03
PS-Civil Lines

20.08.2020

(Through Video Conferencing at 11.00 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

MHC(M) PS Civil Lines joined through CISCO webex.

None for the claimant.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District

Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/20.08.2020

FIR No.: 313/20
PS- Civil Lines
U/s 279/304A IPC

20.08.2020

(Through Video Conferencing at 10.30 am.)

This is an application for releasing of vehicle bearing No. DL 1LAB 0592 on superdari.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Dinesh Tiwari, husband of Mrs. Sushma Tiwari joined through Cisco webex.

Mrs. Sushma Tiwari is the owner of the above said vehicle.

Reply of IO has been filed electronically. Copy of same has been sent to applicant electronically.

Perusal of reply reveals that insurance of the vehicle still not got verified.

In view of same, let fresh notice be issued to SHO/IO with direction to verify the insurance of the above said vehicle and file the report by tomorrow.

Be put up on 21.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and to the email of applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020

FIR No. 116/18
PS-Civil Lines

20.08.2020

(Through Video Conferencing at 11.00 am.)

This is an application for cancellation of superdari of vehicle bearing No. DL 4C AV 7371.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. K.N. Joshi, Ld. Counsel for owner Mr. Sohan Lal Gupta has also joined the meeting through Cisco Webex.

Reply of IO has been filed electronically. Copy of same has been sent to applicant/counsel for applicant electronically.

Perusal of reply reveals that charge-sheet is still to be filed in the present case. The status of accused as to whether he has been declared PO in the present case or not, is not clear.

At this stage, Ld. Counsel for applicant wants to withdraw the present application.

Heard. Request is allowed. So, the present application stands disposed off as withdrawn.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and to the email of applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/20.08.2020